

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

4. C.P.(IB)-1245(MB)/2018

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL HELD ON 07.06.2021**

NAME OF THE PARTIES: - BASF India Ltd.
V/s
Gammon India ltd.

Section 9 of Insolvency and Bankruptcy Code, 2016
ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Mr. Abdullah Qureshi a/w Ms. Nishita Nambiar appeared for the Operational Creditor. Ld. Counsel Ms. Kashmira Khedekar appeared for the Corporate Debtor.

The Ld. Counsel for the Operational Creditor submitted that the Withdrawal Memo signed by the Manager Legal for the Withdrawal of **C.P.(IB)-1245(MB)/2018** is filed. Out of the outstanding claim amount of Rs. 55 Lakhs it is clarified that the Corporate Debtor has paid an amount of Rs. 25 Lakhs by way of RTGS to Master Builders Solution India Private Limited on 26.02.2021 and the receipt of the same is confirmed by the Counsel for the Operational Creditor.

We have heard the matter. Perused the documents. The Withdrawal Memo dated 31.05.2021 is allowed and Withdrawal of the Petition is permitted. Accordingly, **C.P.(IB)-1245(MB)/2018** is disposed of as **unconditionally Withdrawn**. File be consigned to records.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Dated this the 7th day of June 2021
Aah

Sd/-
H.P. CHATURVEDI
Member (Judicial)